

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1863 of 2010

(Arising out of Order-in-Original No. 12/2010 (ST) dated
29/03/2010 passed by the Commissioner of Central Excise,
Bangalore.)

SHRI M. SRINIVAS

PROP, M/S. NEEDS,
NO.122, 7TH MAIN AVALAHALLI,
BANASANKARI III STAGE,
BANGALORE - 560 085.

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
BANGALORE-I**

POST BOX NO 5400,
CR BUILDINGS,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

**Mr. Akbar Basha, CA
HIRAGANGE & ASSOCIATES**

#1010, 1st floor(Above Corp.Bank) 26th
Main, 4th T Block, Jayanagar,
BANGALORE - 560041
KARNATAKA

For the Appellant

**Mr. S. Devarajan,
Jt. Commissioner (AR)**

For the Respondent

CORAM:

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

Final Order No. 20664 / 2020

Date of Hearing: 23/09/2020

Date of Decision: 23/09/2020

Per : AS PER BENCH

Learned Chartered Accountant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **23/09/2020.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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